

F.No. 21-36/CPIO-NDCESTAT/2026
Customs Excise And Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi

I.D. No. 21-36/2026

Date: 29.06.2026

To

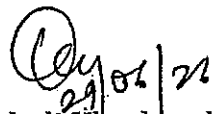
Sh. Heera Lal
Kh. No 308, Rukundan Villa
Outer Firni Road, Village Mitraon,
Najafgarh, New Delhi - 110043
Email id: heera.tanwar73@gmail.com

Sub: Information sought under Right to Information Act, 2005.

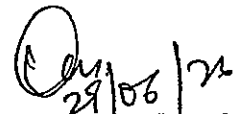
Sir,

With reference to your RTI application No. CESTA/R/E/26/00023 dated 31.05.2026, it is observed that the information requested pertains to the personal information of a third party. Disclosure of such information has no relationship to any public activity or public interest and would cause an unwarranted invasion of the privacy of the individual concerned. Accordingly, the information is exempt from disclosure under Section 8(1)(j) of the Right to Information Act, 2005.

Further, no larger public interest has been established or is apparent from the contents of the application that would warrant disclosure of the exempt information.


(Vaishali Kharbanda)
Technical Officer/CPIO

✓ Copy to: Computer Section, for uploading of reply to the RTI on the CESTAT website.


(Vaishali Kharbanda)
Technical Officer/ CPIO

Note:- If the applicant is aggrieved by the information provided, he may appeal to the Hon'ble Ms. Hemambika R. Priya, Member (Technical), First Appellate Authority, CESTAT, West Block No.2, R.K. Puram, New Delhi-110066 within 30 days.